

FORM A
PUBLIC ANNOUNCEMENT

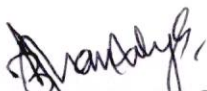
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NUBERG ZIRAX ENGINEERING PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	NUBERG ZIRAX ENGINEERING PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	11/07/2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES- NCT OF DELHI & HARYANA
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999DL2017PTC320487
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	204, SECOND FLOOR, VARDHAMAN SUNRISE PLAZA, VASUNDHARA ENCLAVE, DELHI EAST DELHI 110096
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25 th March, 2021
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	ANANG KUMAR SHANDILYA Address- T9 1904 Exotica Dreamville Sector 16c Greater Noida West (Noida Extension) Near Gaur City 2 Gautam Buddha Nagar, Uttar Pradesh-201318 Email Id- csanang@gmail.com Ph. No.- 9711914380 Registration No.- IBBI/IPA-002/IP-N00882/2019-20/12826
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24 th April 2021

Notice is hereby given that the Nuberg Zirax Engineering Private Limited has commenced voluntary liquidation on 25th March, 2021. The stakeholders of Nuberg Zirax Engineering Private Limited are hereby called upon to submit a proof of their claims, on or before 24th April, 2021 to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


ANANG KUMAR SHANDILYA
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00882/2019-20/12826

DATE: 30th March 2021
PLACE: Noida

ANANG KUMAR SHANDILYA
Insolvency Professional
Reg no. : IBBI/IPA-002/IP-N00882/2019-20/12826